

**BEFORE THE HONBLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH AT KOLKATA**

MA. No. 03 of 2024/ EZ  
IN  
O. A. No. 06 of 2021/EZ

IN THE MATTER OF:

Subhas Datta

..... Applicant

-Versus-

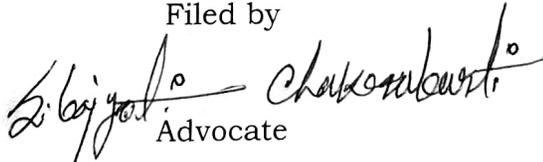
State of West Bengal & Ors.

..... Respondents

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Filed by

  
Advocate

State of West Bengal

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SL. NO. 654 /2025

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

MISCELLANEOUS APPLICATION NO. 3/2024/EZ

IN

ORIGINAL APPLICATION NO. 06/2021/EZ



SUBHAS DATTA

.....APPLICANT

VERSUS

STATE OF WEST BENGAL &amp; ORS.

.....RESPONDENTS

BEFORE THE NOTARY PUBLIC  
AT BIDHANNAGAR  
DIST.-NORTH 24 PARGANAS

STATUS REPORT IN THE FORM OF AFFIDAVIT BY THE ADDITIONAL CHIEF SECRETARY, ENVIRONMENT DEPARTMENT, GOVERNMENT OF WEST BENGAL IN COMPLIANCE OF THE ORDER OF THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN ZONAL BENCH DATED 24.03.2025 and 20.05.2025

**Most Respectfully Sheweth**

I, Smt. Roshni Sen, D/o- Late Saibal Kanti Sen , aged about 58 years, by occupation service, having office at Prani Sampad Bhawan, 5<sup>th</sup> Floor, LB-2, Sector III, Salt Lake, Kolkata- 700106, do hereby solemnly affirm and declare as follows:-

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1. That, I am holding the post of Additional Chief Secretary, Environment Department, Government of West Bengal and erstwhile Chairman, West Bengal Coastal Zone Management Authority and I have made myself well acquainted with the facts and circumstances of instant case and have gone through the documents and reports pertaining to the subject matter of the instant Miscellaneous Application in connection to Original Application No. 06/2021/EZ. Hence, I am competent to affirm the instant affidavit before the Hon'ble Tribunal.
2. That, this affidavit is being affirmed in pursuant to the solemn Order passed by this Hon'ble Tribunal, Eastern Zonal Bench dated 24.03.2025 and 20.05.2025 wherein there is direction to file affidavit stating the present status of Coastal Zone Management Plan in West Bengal.
3. That it is respectfully submitted before this Hon'ble Tribunal that in Original Application 249/2023 (*News item on India's Sinking Islands appeared in the Hindu 19.03.2023*) which is pending before the Hon'ble National Green Tribunal, Principal Bench, the issue of notification of Coastal Zone Management Plan (CZMPs) in terms of Coastal Regulation Zone (CRZ) Notification, 2019 by the coastal states is under consideration. Out of 13 coastal states, CZMPs have been

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approved for five states and for the remaining eight states CZMPs are pending including the State of West Bengal.

4. That the updation of CZMPs, 2011 based on CRZ Notification, 2019 for the coastal districts of Purba Medinipur, North 24 Parganas and the South 24 Parganas is completed. The draft updated CZMP along with corresponding Land use maps, Shoreline Change maps and reports for three coastal districts have been submitted to Ministry of Environment, Forest and Climate Change / National Centre for Sustainable Coastal Management (NCSCM) for approval on 04.10.2024. The draft CZMP, 2019 was scrutinized in the 18th Technical Scrutiny Committee (TSC) meeting held on 17.12.2024 at NCSCM and certain recommendations were made.

The CZMP, 2019 needs to be amended accordingly and placed before WBCZMA for approval. Unfortunately, meanwhile the tenure of West Bengal Coastal Zone Management Authority (WBCZMA) expired on 25.04.2025 and nomination for the re-constituted WBCZMA was sent to Ministry of Environment Forest & Climate Change vide Memo No. 082/EN/T-II-04/047/2025 dated 19.06.2025. On 17.07.2025 some clarification was sought by MOEF&CC regarding the nomination. Reply to the same is under process.

On the formation of the re-constituted WBCZMA, the recommendations of TSC shall be placed before WBCZMA to take a decision in this regard.

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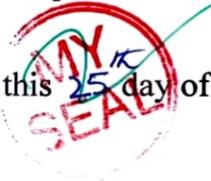
5. It is therefore respectfully prayed before the Hon'ble Tribunal may kindly grant three months time to complete the exercise and may pass appropriate order/orders as it deems fit and proper in the interest of justice.

*Roshni Sen*  
DEPONENT

### VERIFICATION

I, Smt. Roshni Sen, Additional Chief Secretary, Department of Environment, Government of West Bengal do hereby solemnly affirm and declare that the contents of the report in the form of affidavit are true to the best of my knowledge and belief. No part of the Report is false and nothing has been concealed.

Verified at Kolkata this 25<sup>th</sup> day of July, 2025.



*S. Chaudhuri*  
S. CHAUDHURI  
★ NOTARY ★  
GOVT. OF INDIA  
Regd. No.-6584/08  
Bidhannagar Court  
Dist.-North 24 Pgs

25 JUL 2025

*Roshni Sen*  
DEPONENT

Identified by me

Advocate

X

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MA NO. 3 OF 2024/EZ

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....RESPONDENTS

**AFFIDAVIT ON BEHALF OF THE  
ADDITIONAL CHIEF SECRETARY,  
ENVIRONMENT DEPARTMENT,  
GOVERNMENT OF WEST BENGAL.**

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